

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s).549/2026

RITU RAJKUMARI

Petitioner(s)

VERSUS

ELECTION COMMITTEE & ORS.

Respondent(s)

Date : 27-04-2026 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHIFor Petitioner(s) :Mr. Ravishankar Dwivedi, Sr. Adv.
Ms. Ritu Rajkumari, Adv.
Ms. Vishakha, AOR
Mr. Aditya Kumar, Adv.
Mr. Utkarsh Raj Sahay, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable on 18.05.2026.
2. The issue in the present petition pertains to the eligibility of the petitioner, an Advocate-on-Record (AoR), to participate in and vote in the ensuing SCAORA elections. The petitioner was formally inducted as an AoR by Hon'ble the Chief Justice of India on 16.04.2026, whereas the last date for inclusion in the electoral roll was 14.04.2026.
3. In the circumstances, since the petitioner AoR or her co-associate AoRs could have been inducted prior to 14.04.2026 but for administrative procedural delays, they may be permitted to cast their vote in the ensuing SCAORA elections, subject to the outcome of the present proceedings. However, we refrain from expressing any

view on the individual eligibility of those AoRs who were inducted on 16.04.2026. Their eligibility shall be governed by the applicable rules and regulations of the SCAORA and shall be determined by the Election Committee. As this process may require time, the Election Committee shall be at liberty to postpone the elections for such period as it may deem appropriate.

4. The respondents may file their reply affidavit, if any, within two weeks.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
ASSISTANT REGISTRAR